

Department conducted searches in February, 1982 in the case of a firm of Kinari Bazar and other allied cases and have found unaccounted business of purchase and sale of P.V.C. metalised sheets. The names of partners are S/Shri Ajit Prasad Jain, Amar Singh Jain *alias* Amar Babu and Subash Chand Jain.

Incriminating documents and books of accounts showing tax evasion were seized. Besides, cash totalling to Rs. 55,524/- was also seized from residence of the two partners and *prima-facie* unaccounted stocks worth more than Rs. 10 lakhs were kept under prohibitory orders under section 132(3) of the Income-tax Act, 1961. Scrutiny of seized material has been undertaken for taking appropriate action in these cases.

#### National Insurance Company Limited, Lucknow

9235. SHRI KAMLA MISHRA MADHUKAR: Will the Minister of FINANCE be pleased to refer to the replies given to parts (c) and (d) of Unstarred Question No. 4186 on the 19th March, 1982 regarding shifting of Branch of National Insurance Company Limited and state:

(a) whether as a result of a court decree obtained by the landlord of the branch premises at Ashok Marg, the possession of the said branch was lost;

(b) whether the Company did not act in time to contest the case and thereby allowed the landlord to obtain as *ex parte* decree against the Company despite knowledge of concerned officials;

(c) if so, the facts and reasons therefor and further reasons for

proceeding with the subject again in Court after dispossessing the Company therefrom alongwith facts of the present case; and

(d) steps being contemplated against all those found to have conspired with the said landlord without looking to the interest of both Company and Government?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POO-JARI): (a) to (d). The branch premises at Ashok Marg, Lucknow were forcibly occupied by the landlord in the early hours of 22-11-81. The company has contested the eviction proceedings instituted by the landlord in the above case and the matter is *sub judice*.

After the aforesaid forcible dis-possession, the company has filed a F.I.R. with the concerned police station and also a revision petition before the District Judge and is contemplating suitable action against the landlord for his wrongful dis-possession.

#### Banning export of Basmati Rice

9236. SHRI PIUS TIRKEY: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have imposed ban on the export of bas-mati rice; and

(b) how much rice has been exported to the Gulf Countries during the last five years?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) No, Sir.